

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH - NB(SM)

Appeal No. E/1821/99/NB(SM)

Dated : 28/2/2001

CEGAT  
NEW DELHI  
To,

M/s National Electronics  
Corporation, E-3, Phase - II,  
Indi. Des, Mohali, (Punjab)

In the matter of :

M/s National Electronics Corp.

Appellant

vs.

CCE Chandigarh

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/330/2001/NB(SM)  
Dated : 19/2/2001 passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

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Asstt. Registrar  
NB(SM)

1. CCE Chandigarh
2. CCE / CC / (Appeal) Chandigarh
3. Chief Commissioner of Central Excise / Customs. Chandigarh
4. Adv. / Consult. Mr Gagan Kauri, Adv  
394, Sector 30, Chandigarh.
5. S.D.R - NB(SM)
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah Marg, opp. Sachdeva P.T. College of  
Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. Cons - us.

10  
Asstt. Registrar NB(SM)

**In the Custom, Excise & Gold (Control) Appellate Tribunal  
New Delhi**

APPEAL NO. *E/1821/99-NB(S)* OF 19 (.....)

ARISING OUT OF ORDER IN ORIGINAL/APPEAL NO.  
*798/CE/CHD/99* DATED *13.5.99*

PASSED BY *the Commissioner of Central  
Excise (Appeals), Chandigarh.*

Date of decision *19.2.2001*  
*M/s. National Electronics Corporation*  
APPELLANT (S)

Represented by Sh./Smt. *None*

**VERSUS**

*CCE Chandigarh* RESPONDENT (S)

Represented by Sh./Smt. *A.K. Jain, SVK*

CORAM: *Shri P.S. BAJAJ, MEMBER JUDICIAL*

*FINAL*

To be referred to the Reporter or not?  
ORDER NO. *1230/2001-NB(S)*  
Dated: *19.2.2001*

Per. *P.S. BAJAJ*

*None for the appellants, for today's hearing, notice was sent to them on 11.1.2001 on their address as mentioned in the memorandum of appeal, but none has come present on their behalf. No request for adjournment has also been received from their side. Therefore, the appeal of the appellants is ordered to be dismissed for want of prosecution.*

*Dictated and pronounced in the open Court.*